

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-210**

Appeal No. 202/252/ND/2020

**IN THE MATTER OF:**

Prestar Infotech Pvt. Ltd.

**Vs.**

ROC

....Applicant

.....Respondent

**SECTION**

U/s 252

**Order delivered on 09.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Rahul Ahuja, Advocate

For the Respondent

: Mr. Alok Pandey, ARoC, Ms. Easha Counsel IT Deptt.

**ORDER**

Mr. Rahul Ahuja appeared on behalf of appellant, Mr. Alok Pandey appeared on behalf of RoC. None appeared on behalf of IT Deptt. Ld. Counsel for appellant is directed to serve notice upon the IT Deptt. by all modes including process of this bench as well as through E-mail of the department concerned.

In course of writing the order Ms. Easha appeared on behalf of IT Deptt. Since, Ms. Easha appeared on behalf of IT Deptt. so there is no need to serve notice upon IT Deptt. Ms. Easha is directed to file report/reply before the next date of hearing. **List on 04.11.2020.**

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**